

proposals shows that they would not affect our ability to follow our own agricultural policies and programmes. Government would ensure that the agreement on agriculture under the Uruguay Round Negotiations does not affect the domestic subsidies given to agriculture or our ability to carry on public procurement operations and the public distribution system. It will also be ensured that we do not have to give any minimum market access commitment for the improve of agricultural products. In the area of intellectual property rights, it will be ensured that the system of plant variety protection to be introduced by us does not affect the rights of the farmers or the researchers.

[English]

**Programme for exporting  
Foodgrains and Horticultural Products**

2639. SHRI CHANDULAL CHANDRAKAR: Will the Minister of COMMERCE be pleased to state:

(a) whether Government has worked out a crash programme to export foodgrains and horticultural products to fill the widening trade gap; and

(b) if so, the details thereof indicating the items likely to be covered under the said programme?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED) : (a) and (b). Government accords high priority to promotion of agricultural exports. However, the policy of the Government is to do so in a manner that domestic availability of items of mass consumption is not affected. Steps taken or proposed to be taken to encourage exports of agricultural commodities are as follows:-

(i) Introduction of a unified exchange rate;

(ii) Change in the definition of "manufacturing activity" in the Import Export Policy 1992-97 so as to bring agricultural activity also within its scope;

(iii) Doing away with compulsory pre-shipment inspection subject to certain condition'

(iv) Aggressive marketing in the potential countries through participation in exhibitions, holding of buyer seller meets and interaction with importers;

(v) Taking up quality assurance programmes.

Items chosen for special thrust are basmati rice, spices, fresh fruits and vegetables, processed foods, floriculture items and marine products.

12.00 hrs

MESSAGE FROM THE PRESIDENT

[English]

MR. SPEAKER: I have to inform the House that I have received the following message dated the 11th March, from the President:-

" I have received with great satisfaction on the expression of Thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 22nd February, 1993"

[Translation]

SHRI C.K. KUPPUSWAMY (Coimbatore): Hon'ble Speaker, Sir, a Congress M.L.A. has been attacked in Tamil

Nadu. Sir, I would like to draw the attention of this august House to a violent attack on an active Congress-I member in the Tamil Nadu Legislative Assembly. On his way to Legislative Assembly premises, Mr. Peter/alphon, a Legislative /Assembly Member from the minority community was brutally attacked by goondas who belong to ADMK Party.

[*English*]

SOME HON. MEMBERS: We want your intervention.

MR. SPEAKER: Please sit down.

SHRI KUPPUSWAMY: Violence has been let loose by the ruling party there. This sort of violent attacks have become a recurrent feature now. This is not the first time that Cong-I leaders and workers are attacked in Tamil Nadu due to political intolerance on the part of ruling ADMK.

[*English*]

MR. SPEAKER: I will allow you one by one. You sit down please.

SHRI KUPPUSWAMY: Earlier Mr. Chidambaram when he was as union Minister he was attacked. Later there was an attack on Union Minister Mr. Arunachalam. Even a member of this august House Mr. Sundar Rajan was attacked. There was an attempt on my life in Coimbatore when the Airport was inaugurated. I was attacked by AIADMK men and my car was also attacked and damaged.

[*English*]

MR. SPEAKER: Other Members should sit down when he is speaking.

[*Translation*]

SHRI KUPPUSWAMY: When I was arranging a communal amity meeting in Tirupur, ADMK men prevented the holding of the meeting and they burnt the dais at the venue of the public meeting. Violence cults is fast spreading and violence is being let

loose in Tamil Nadu. Law and order is very much disrupted and it is at its worst now.

(*Interruptions*)

[*English*]

MR. SPEAKER: I will allow you to reply.

[*Translation*]

SHRI KUPPUSWAMY: I would also like to bring to your notice another problem. At a time when violence is let loose on political workers shelter is being provided to certain communal elements belonging to organisations like RSS and Bajrang Dal. Some of the communal elements who are being searched by central security forces have sought asylum in Tamil Nadu. Ironically they are getting protection in Tamil Nadu. Ironically they are getting protection in Tamil Nadu. Hence I feel that Home Minister must come out with a Statement.

[*English*]

SHRI M.R. KALANJHAR JANARDHANAN (Tirunelveli): He is misleading the House.

[*Translation*]

SHRI C.K. KUPPUSWAMY: Congress men are being continuously attacked like this by ruling party men there. This sort of violence we have never seen in public life before. This was not so when late Annadurai and MGR were Chief Ministers of Tamil Nadu. This is happening only now. When late Kamaraj was Chief Minister of Tamil Nadu, there was a peaceful atmosphere. In the Public life of Tamil Nadu, there was EVR Periyar, Bhaktavatsalam and later Annadurai. The peaceful atmosphere continued till when MGR was there. Now, during the present regime peace has gone and the atmosphere is very much surcharged and vitiated. Minority people are being attacked. Those who have tread the path of Dravidian movement are now joining hands with Hindu communal elements

Centre must take note of this and Union Government must initiate action to put an end to this violent cult fast spreading in Tamil Nadu. Since violence against people of minority community and downtrodden is on the increase, I request the Home Minister to come with a statement about these incidents in Tamilnadu. (*Interruptions*)

SHRI P.G. NARAYANAN (Gobichettipalayam): Mr. Speaker, Sir, regarding the one incident which took place, I would like to say that it is an unfortunate incident. I do not defend the accused. (*Interruptions*)

Sir, please allow me to speak.

MR. SPEAKER: Yes. Only your statement is being recorded and none else.

(*Interruptions*)

SHRI P.G. NARAYANAN: I do not defend that accused. It is an unfortunate incident. The same matter was raised in the Tamil Nadu Assembly also in the morning. The Speaker expressed regrets and our Chief Minister also expressed her regrets and condemned the incident. She assured the House that strong action would be taken against the accused person. She has explained it. (*Interruptions*)

MR. SPEAKER: Shri P.G. Narayanan, you please continue. Only your statement is being recorded. Please continue.

SHRI P.G. NARAYANAN: The incident took place outside the Assembly I can say that it is a clear conspiracy and a stage-managed incident of the Congress people to stall the proceedings of the Assembly today in Tamil Nadu. The fact remains that the MLA Shri Peter Alphones yesterday issued a provocative statement and made highly damaging personal attacks against our Chief Minister in filthy language.... (*Interruptions*) I submit that it is a conspiracy created by the Congress people who wanted to stall the proceedings of the Assembly which starts today there. It is a planned incident... (*Interruptions*) As far as this incident is con-

cerned, our Chief Minister assured that action would not taken. A case was registered The police are tracing the accused. The real accused will be arrested very soon. As a first step, the Chief Minister has expelled Sudha Gopal, the first accused, from the party today. (*Interruptions*)

MR. SPEAKER: You made your point very well. Very good. You made it very forcefully. Now, you please sit down.

(*Interruptions*)

[*Translation*]

SHRI SHARAD YADAV (Madhepur): Mr. Speaker, Sir, political murders are being committed in Uttar Pradesh for the last two or three years. Our party leader late Shri Sharda Prasad Rawat and the then Deputy leader of the party in the Uttar Pradesh Legislative Assembly late Shri Mahendra Singh Bhati were also assassinated in broad daylight. Taking into view the seriousness of the matter and the fact that a lengthy debate was held on it in the dissolved Legislative Assembly, the then Uttar Pradesh Government has referred the issue to the Central Government for investigation by the C.B.I. We brought this issue our times into the notice of the Government in various ways. Once, we along with Shri Rabi Ray and others five or seven hon. Members had met the hon Minister of Home Affairs and apprised him of the seriousness of this incident. Time and again he had given firm assurance to us to hold an inquiry thorough the C.B.I., but nothing has been done so far in this regard. He was the leader of the masses of that way the political murders are being committed in Uttar Pradesh political parties have unanimously demanded the C.B.I. enquiry of this incident. But the Government has neither taken any decision in this regard so far no it has ordered a CBI enquiry into it.

I met the hon. Minister of Home Affairs three days ago and talked with him. He told me that the Government is likely to order an inquiry into it very soon. When I told him that we shall raise it in this august House, he

replied that we may do so.

I would like to say that this incident is very serious one. The sentiments of the local of the public are associated with it. I therefore, urge the Government not to procrastinate this issue and hold enquiry into it immediately. He was our Deputy Leader. He was a great leader of that area. All political parties had unanimously demanded the C.B.I. probe into the matter, but the probe has not been started so far. Through you, I would like to request the Government to pay attention to this incident and hand over this case to the C.B.I. for investigation, so that we may get justice and the wave of political murder started in Uttar Pradesh may come to stop.

[*English*]

SHRI B. AKBAR PASHA (Vellore): Mr. Speaker, Sir. I would like to make a reference to the proposed rally by the BJP in Madras City on the 21st of this month which happens to be a Muslim festival day., This festival is something like Maha. Shivaratri. (*Interruptions*)

Please allow me to speak. You can reply later. (*Interruptions*)

MR. SPEAKER: Please take your seat. You have completed now.

(*Interruptions*)

[*Translation*]

SHRI BASUDEB ACHARIA (Banakura): Mr. Speaker, Sir. with your permission I want to raise a very important issue in this august House. Lck-out has been declared in the Modi Steel Factory in Modinagar. The Uttar Pradesh Government has declared this lockout illegal. In spite of this, there are tow and a half thousand labourers, of which 900 labourers are permanent who have not been paid their salaries since December. Though the lockout of the factory has been declared illegal, yet the proper measures to life the lockout are not being taken by the Government there.

Now we would like to request that since there is President Rule in Uttar Pradesh, responsibility rests with the Central Government. The hon. Minister of Labour, the hon. Minister of Industry should help to lift the ban. In this connection we have written letters to Shrimati Krishna Sahi also as she has also some responsibility in this regard. Yesterday, we met the hon. Minister of Labour and we demanded that since two and a half thousand workers along with their dependents who together come to about 20 thousand are dying of starvation and they are not getting food. The Central Government and the Ministry of Labour should take immediate measures to lift this lockout, help release the salaries to 2500 workers among whom are 900 permanent workers. Mr. Speaker. Sir, I demand that you too should issue directions to the Central Government in this regard as the hon. Minister of Industry Shrimati Krishna Sahi is present in the House she should make some efforts to help life the lockwout and release the workers salaries. She should also say somethingout it.

MR. SPEAKER: Shri Acharia, you have spoken very chaste Hindi. Please take your seat.

SHRI CHHEDI PASWAN (Sasaram): Mr. Speaker, Sir, crores of rupees of Bihar Government are outstanding against the Central Government. The Central Government should pay that amount to the Bihar Government immediately. For instance. Rs. 7 crore are outstanding on account of the royalty on minerals of the Bihar Government and nearly Rs. 206 crore of Department of Family Welfare are due ton the Centre. The Bihar Government is presently passing through unprecedented economic crisis. On the one hand, there is severe drought in Palamau, Garhwa, Daltanganj, Rohtas and Bhabhua districts. The drought conditions in Garhwa and Dalotanganj districts are so severe and heartrending that it has posed a very difficult problem, before Bihar Government. Therefore, the Bihar Government should have been provided special funds. But instead of providing additional funds the arrears of the Bihar Government are not being paid to it. Mr. Speaker,

Sir, the economic condition of Bihar is so serious that it is even not in a position to given the salaries to the staff and officers of may departments and corporations. I, therefore, through you demand the Central Government to pay the outstanding amount of the Bihar Government immediately (*Inter-ruptions*)

[*English*]

MR. SPEAKER: I allowed you to speak and you have completed Now, please do not go back and forth like this. Shri Mrutyunjaya Nayak:

SHRI MRUTYUNJAYA NAYAK (Phulbani): May I remind you, Sir, that in this very august House, time an again, I sought your protection with regard to the settlement of the land issue pertaining to those people who are the permanent residents of my parliamentary constituency in my House State.

Sir, even after 45 years of independence, the people of my constituency have been denied the right to their due quota of ownership on their land. In the Chief Ministers' Conference held at New Delhi, the Prime Minister had also given specific directives and you have also been very much pleased to take up this particular issue with the Government.

I once again, earnestly and fervently request you kindly to intervene in the matter and give a specific directive to the State Government as well as the Government of India

[*Translation*]

SHRI GUMAN MAL LODHA(Pali): Mr. Speaker, Sir, I would like to cite an example as to how the Pakistani Embassy is indulging in propagatnds against India in America and I would like to submit to the Minister of External Affairs that the Embassy has written a letter in which it has been stated that the Supreme Court has given its judgement on the Ram-janmabhoomi issue.

It has been stated in that judgement that there was no temple of any Hindu god at that site. It is a letter given by an Under Secretary of the Embassy and has appeared in all the newspapers of the United States of America. I would like to submit that the Ministry of External Affairs or Shri Siddharth Shanakar Ray, Indian Ambassador to U.S.A. has not reacted to its as a result of which wrong signals reach the world media. False propoganda is made and misconceptions are created about India in the world.

I request that the Ministry of External Affairs should make inquiry in this regard and contradict the propoganda being made by the Pakistan Embassy there. It is a mater of consideration as to why did Embassy or Shri Sidharth Shankar Ray not contradict this false publicity.

Only yesterday, the hon. Prime Minister has said we would take a decision in this matter only after the Supreme Court has given its whereas verdict it is being publicise there that the Court has given its verdict that there was no Ram temple at that place.

I request the Government to contradict the statement and issue appropriate directions to the E mbassador in this regard.

SHRI SYED SHAHABUDDIN (Kishanganj): Mr. Speaker Sir, I am very thankful to you for giving for the last eleven days. This pertains to the progress of relief and rehabilitation for these unfortunate people who were affected by the recent violence in Ayodhya. As you know, 17 persons were killed, 458 houses were brunet, 58 shops were burnt an dlooted and nearly five thousand persons were displaced immediately after December 6th tragedy in Ayodhya. They took shelter in various places. Now they were waiting for the Government relief and rehabilitation programme as announced.

According to my information the Government have paid Rs. 2 lakhs each to the dependents of sixteen persons killed. But in other respects, for example with respect to the houses that were damaged, the shops

that were looted there has been virtually no progress at all. Against the estimated loss of roughly Rs. 10 crore only Rs. 5 7 lakh have been spent so far. I have brought this matter to the attention of the Government and I have requested them that the distressed and the riot-stricken people of Ayodhya should be treated as a special case and every effort should be made, so that they can go back and live in dignity in their own Town. I hope that the hon. Minister of Home Affairs or the Minister of State for Home Affairs shall look into this distress of the people who are very courageous they are now beginning to return to Ayodhya and are trying to make build a new life for themselves. They are determined to stay at Ayodhya at any cost.

A young man of Ayodhya told me:

[*Translation*]

It can be a matter of debate whether Lord Ram was born there or not but it is not an issue of debate that I was also born in Ayodhya and if I was born in Ayodhya. I would live there and die there. Nobody can force me to leave Ayodhya. To bring back such courageous and brave people to Ayodhya I request the Government to look into their matters sympathetically and provide them an amount as compensation so that they may build their houses and live there.

[*English*]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Yesterday something very important happened in the House. That was the presence of a Chief Minister of a particular State in the House. That was mentioned and you also kindly made an observation.

When such a thing occurred, both the Leader of the Opposition and myself were Members of Rajya Sabha. Shri Jayachandra Singh who was the Chief Minister of Manipur was there. In that context we had referred to the rulings in the two Houses.

For the information of the House, I want to read out from Kaul and Shakhdar, Page 816 concerning this matter.

"Where a Member of either House of Parliament is appointed a Minister in a State, but does not resign his seat in Parliament, he incurs no disqualification and continues to be a Member of that Houses as well as Minister in the State for a period of six months without being elected to the State Legislature...

The next sentence is this:

"Such a Member, if he comes to the Houses, is not entitled to participate in the proceedings of the House or to vote"

Sir, when we discussed this in the Rajya Sabha, I remember, it was mentioned that in the Lok Sabha he is prohibited from voting and participating. But, no such ruling existed in the case of Rajya Sabha; and therefore, in the Rajya Sabha, the situation was like this:

"However, as a matter of propriety, he should not attend the House on his holding the Office of Minister in the State".

That was the kind of ruling that was available there. Yesterday, some reference was made that a crucial voting is going to take place and therefore everyone who is a Member of the House was invited to the House by the ruling party, etc. But this is explicit that he can neither vote nor participate in the debate, according to Kaul and Shakhdar. I simply wanted to draw your attention and the attention of the House that this is a kind of restriction that is imposed on such persons.

SHRI LAL. K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, I feel extremely grateful and I would compliment Shri Nirmal Kanti Chatterjee for having drawn the attention of the House and your attention to the earlier ruling because when I raised this matter

yesterday. I had in mind the ruings of the Rajya Sabha, where too I had occasion to raise this matter. In Rajya Sabha, the ruling given by the Chair was that it was not proper; but at the same time, the Chair could not impose or prevent him from voting or participating, or something like that. The Chair repeated it again and said, "I leave it to the Member-concerned to do what he wants to do".

Yesterday I think, what you said, Sir, was correct in so far as what you said goes, namely that you cannot protrude him from being present here; but in view of the ruling given earlier by the Chair, either that ruling is discarded because of yesterday's ruling it become subverted, or then what was said yesterday can be supplemented by emphasising at least that it was not proper for any Member who has become a Minister. This is in the case of Minister; and what has happened is still worse that he was the Chief Minister of a State. Functioning as such, he come to the House only because the ruling party felt that maybe, they may be forced to a situation of division and voting. and so, his assistance may be necessary. But the fact is that this is not proper; and he is discharging a very vital constitutional duty in the State and therefore, even though technically he may continue to be a Member of this House for six months, it is not proper for a Member of that kind to attend the House also. Some such ruling which is in consonance and in conformity with the decisions given by your predecessors is called for. I compliment Shri Chatterjee for pointing out this fact.

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, I also referred to it yesterday. I spoke from my recollection; if my recollection is wrong, I shall stand corrected. But, I am told that there might have been another occasion when another Chief Minister might have voted. Therefore I requested the Secretariat to find that out, as to whether any such thing had happened. Sir, I said it; of course, I said and I repeat it that it is certainly a matter of propriety; and that in a federal government structure or even if it is a quasi-federal structure, the presence of a Minister

in the State in the State or a Chief Minister for that matter, inside Parliament is to say the least absolutely incongruous. Therefore, the propriety demands that he should not be present here. But it seems that there is a definite ruling so far as the Lok Sabha is concerned, by your predecessor. I think the ruling is mentioned in Kaul & Shakdhar.

Therefore, this matter, for the healthy parliamentary tradition, should be finally decided once and for all. Since this matter is coming up; and the Government being in a somewhat tenuous position, it may inviting them off and on, I do not know. Therefore, let it be decided once for all.

SHRI LAL. K. ADVANI: Sir, yesterday's issue is over. So, you can give a considered ruling on Monday so that it obtains all the earlier rulings and yesterday's situation. (*Interruptions*)

MR. SPEAKER: Right

[*Translation*]

SHRI RABAI RAY (Kendrapada): Mr. Speaker, Sir, I have nothing to say about the ruling given by you yesterday because you have given your considered opinion according to the provisions of the Constitution. Yesterday, when Reddy Saheb came in the House, this thing naturally came to my mind and I think it would have come in the minds of all hon. Members that without going into legal complications we can conclude that since he is a Chief Minister and has voluntarily given up the responsibility of the Minister of law to go there it is some what very strange to note that he is present in the House in this manner. Such an incident has taken place earlier also. At that time a strivent round the Lok Sabha. There is already a ruling in this regard that such a member is not entitled to participate in the proceedings of the House or to vote. When there is such a provision I would like to request that the Member, who is likely to resign voluntarily from the Membership of Lok Sabha should not be allowed to attend the House. Keeping in view natural justice and gratefulness because he has opted to

remain in Legislative Assembly and he is waiting for Assembly election. Perhaps Reddy Saheb would be nominated for the Assembly and the Election Commission has fixed the date. There is some confusion in this regard. Therefore, an integrated ruling for future may be given in order to remove confusion. This is my submission.

SHRI SHARADDIGHE (Bombay North Central): Mr. Speaker, Sir, a very interesting point has been raised by Shri Nirmal Kanti Chatterjee and also discussed by several senior leaders of this House. Yesterday, Andhra Pradesh Chief Minister, who is also a Member of this House, attended the House and the point was raised yesterday itself. You were good enough to give a ruling that you cannot refrain him from attending the House.

What is sought actually now is the revision of that ruling or perhaps to give a considered ruling, as one of the hon. Members has said, on this point. My submission is that rulings are not given by the Speaker in vacuum. That point has not arisen today at all. When the point arose yesterday, ruling had been given.

When the point arises next time, then only your attention can be invited to the several precedent and then give a ruling. But you ask the Speaker to give a ruling at any time in vacuum when the point is not before the House at all. I think, it will not be proper and will not be proper and will not be in the good tradition of the parliamentary democracy. If next time any point arises, then, the hon. Members will be entitled to argue on these points. Then, the presiding officer may give a ruling. But in a vacuum, a ruling should not be given.

MR. SPEAKER: Now I would like to get enlightened by Mr. Patra.

DR. KARTIKESWAR PATRA (Balasore): Sir, I want to furnish before the august House that the ruling which has been shown by some hon. Members here is that the Member will either be elected or, in turn, a Minister of any State will not give vote or

he could not take a part in the deliberations of the House. One thing is there. Till today, there is no amendment of the rule of the Constitution—the procedure of the House. That is why, I feel to submit before you and the august House that it would be the glory and pride of the whole House if some Chief Minister comes here to attend Parliament. This is my opinion. Honourable Members may laugh at me. It would be the privilege of the House that there is no difference between a Member of Parliament and a Chief Minister of a State. I want to submit before you that we feel proud of it that there is no difference between a Member of this House and a Member who is in charge of the State as the Chief Minister. That is why, I say that even if amendment comes it should continue.

(Interruptions)

MR. SPEAKER: I would like to repeat what I has said yesterday.

"We are in a situation in which we find ourselves that we are likely to put a strict interpretation on the constitutional provisions. The Presiding Officer is not in a position to preclude Mr. K. Vijaya Bhaskara Reddy from attending this House or doing anything else which he can do as per the Constitution".

I have read my words. But there are two aspects of this thing. The first aspect is that ruling is being discussed on the floor of the House but then it is an exercising in trying to come to correct conclusions on constitutional and legal matters and this House is a ground for battle of wits rather than a battle of any other kind. So, an exercise of this nature is allowed exceptionally and when it pertains only to constitutional matters, sometimes reluctantly, unwillingly and sometimes willingly.

I do agree with Advaniji that this is a matter on which a sudden reaction should not be given. I will go through the constitutional provisions very carefully and I will try to hear you if you have to say anything on this point and then pronounce my ruling on



[Translation]

SHRI MAHENDRA KUMAR SINGH THAKUR (Khandwa): Mr. Speaker, Sir, through you I would like to draw the attention of the House the loss worth lakhs of rupees suffered in Madhya Pradesh especially in Khandwa district due to hailstorm the recent by. Crops were destroyed and houses were damaged. The Government have not provided any facility in the name of relief and the farmers have to face a lot of problems. Through you, I would like to request to the Government to conduct a survey about the loss suffered due to hailstorm and provide relief at the earliest.

SHRI DATTATRAYA BANDARU (Secunderabad): Mr. Speaker, Sir, 19 persons died in the incident that occurred on 9th of this month in Guntur district of Andhra Pradesh and several persons are in serious condition in the hospital. Through you I would like to request to the hon. Minister that no reaction of Government has been received so far on this incident. There is no information as to how this incident occurred. According to the Government's source of information perhaps 120 persons set fire by sprinkling kerosene. Same incident has also occurred during last year. At least 60 persons died in that incident. Through you I like to say that keeping in view that 120 persons have become activities, the hon. Minister should send para-military forces in maximum number so that peace security may be maintained in Andhra Pradesh.

SHRI RAM SAGAR (Barabanki): Mr. Speaker, Sir, through you, I would like to draw the attention of the Government to an important matter of public interest. The problem of seepage has arisen in a very vast area on the banks of Kalyani river in Barabanki district as a result of which thousands of acres of land has become uncultivable. Green Orchards are withering away, the houses are damaged and the problem of fodder has arisen. It is a very serious problem for the farmers of that area. Several agitations have been launched on

this issue and the Government of India had given an assurance to resolve the problem of seepage. But I have come to know that the proposed solution of the problem is very expensive and due to the paucity of funds the problem has not been solved so far.

Sir, through you I demand from the Government that the Cyphen of Indira canal and Sharada Paralled Branch Canal may be widened and problem arising out of seepage of river Kalyani may be solved by depending the same river with a view to provide relief to the people of district Barabanki. Through you I would like to draw the attention of the Government to this problem.

SHRI RAJNATH SONKAR SHASTRI (Saidpur): Sir, most humbly and respectfully I want to submit that law and order situation in the Eastern and the Western district of Uttar Pradesh and particularly in Delhi has deteriorated. Just now you have heard that Pramod Kumar, the dry fruits merchant was kidnapped three four days before. (*Interruptions*) Just day before yesterday Mukesh Jain the Manager of Pashupati According was kidnapped. When he was coming to his house, the kidnappers entered his house and dragged him out, fired at him and when his security guard came this rescue, he was short dead and till date, there is no clue to Mukesh Jain. The business community around Delhi is quite worried and due to it there is an atmosphere of fear and terror. Such incidents are continuously taking place in Ghaziabad. Such incidents are also taking place in Banaras and Ghazipur. I would like to submit to you that you should issue directives to the Government to come forward with a reply to it. (*Interruptions*)

12.43 hrs.

[MR. DEPUTY SPEAKER in the Chair]

I again submit to you that a statement should be given on it. I don't know whether the hon. Parliamentary Affairs Minister is ready to make a statement on it or not (*Interruptions*). The hon. Minister of Parliamentary Affairs is listening to it. I would like to submit that he should assure us as to what

action is being taken on it and what action the Government is taking on it. (*Interruptions*).

SHRI DEVENDRA PRASAD YDADV (Jhanjharpur): It is my charge on the Government it is in connivance with criminal gangs and that is why there is a spate of kidnappings. (*Interruptions*) Such incidents are continuously taking place at Ghaziabad in Uttar Pradesh. (*Interruptions*) The incidents of kidnappings and murders are taking place and the Government is keeping mum. Only the Central Government is responsible for all such incidents. I would like to submit that the hon. Minister should make a statement on it. (*Interruptions*)

Mr. Deputy Speaker, Sir, the Government is conniving with them in these incidents and they have received its patronage. (*Interruptions*)

SHRI RAJNATH SONKAR SHASTRI: Mr. Deputy Speaker, Sir, the hon. Minister may please tell us as to what action has been taken by the Government into this incident when he was dragged out of his house the day before yesterday. (*Interruptions*)

Mr. Deputy Speaker, Sir are you issuing directives to the hon. Minister of Parliamentary Affairs to make a statement. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Mr. Minister, would you like to respond?

(*Interruptions*)

MR. DEPUTY SPEAKER: You cannot expect a reply from the Treasury Benches immediately.

[*Translation*]

SHRI RAJNATH SONKAR SHASTRI: You may please issue directives to the hon. Minister to give information regarding the development in this case. (*Interruptions*)

SHRI DEVENDRA PRASAD YADAV: If an immediate action is not taken in this it may prove dangerous to someone's life. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Can you expect the Government to reply immediately? I have called Malini ji.

SHRIMATI MALINI BHATTACHARYA: Sir, I want to draw the attention of the Government to the report submitted by a delegation of four national organisations which visited the women in the riot affected areas of Ahmedabad, Bhopal and Surat. In this Report we find several very significant factors. We find the women delegation pointing out that the riots in all these places were not spontaneous at all but they were manipulated by different political parties which are trying to sow the seeds of communalism in the mind of the people, particularly the BJP, Bajrang Dal and RSS, and also by unscrupulous elements who were trying to make profits out of the sufferings of the people. Role of some of the private housing societies has been particularly pointed out by the women in the delegations.

It was also found that while there have been cases of atrocities against both men and women, it was particularly the women of the minority communities who came under special attack during these riots. There were also of course, instances of women of two communities saving each other in their times of needs. But, these cases have not been highlighted in the media at all. They have been silent on this.

Again, we find that the sheer scale and the instansity of attacks defies all description. I am not going into these brutal details—generally these are called brutal but I have not heard of any beast committing such acts against other nests of the same species

We also find that so far as relief and rehabilitation is concerned, there is very

serious confusion in these localities and apart from confusion because because of bureaucratic neglect the women, who in mot of these cases have lost their husbands or their fathers, are unable to take advantage of the relief that has been promised by the Government.. For instance in Bhopal, a talk with the Chief Secretary revealed that out of 138 affected households only 21 Members were found to belong to the so called employable category and only 8 fulfilled the educational qualifications stipulated by the Government. Also, there is a great deal of confusion in the matter of Government bonds which is one of the ways in which relief is being given. I would jus say Sir, that the Government must not think that just because the riots are over, things are all right. The scars and wounds are still there.

There has been a communal divide and re-allocation of population on communal lines and as a result of that, we find that the danger of such communal outbursts is increasing day by day. This has not been mentioned in the Presidential Address not in the Prime Minister's reply. I would urge upon the Government to constitute a special cell in conjunction with the women's bodies and see that these scars are healed without delay and the fears in the minds of the people may be allayed.

MR. DEPUTY SPEAKER: By 1 o'clock, submissions, Papers to be Laid on the Table shall have to be completed. Question Hour comes to an end at the stroke of 12.00. Similarly, Zero Hour should also come to an end at 1 o'clock.

*(Interruptions)*

MR. DEPUTY SPEAKER: Yesterday, the Zero Hour continued till 1.40 p.m. Most of the senior Members were raising points with the result that the juniors were deprived of their chance to have a say during Zero Hour. It is not fair on our part.

SHRI E. AHAMED (Manjeri): Mr. Deputy Speaker, Sir, the Minister of State for External Affairs and assured the House that the Passports will be issued within at period of

one month. But the experience is quite contrary. The Regional Passport Office of Calicut which covers.....

SHRIMATI SUSEELA GOPALAN (Chirayinkil): Sir...

MR. DEPUTY SPEAKER: It is not going on record.

*(Interruptions)\**

SHRI L. AHAMED: Sir, the Regional Passport Office of Calicut which covers six districts in Kerala, takes about one-and-a-half years to issue a Passport. There are, now, Sir, 50,000 applications pending. If the present state of affairs continues, a man who applies for a Passport will get his passport only after five years.

Sir, the issue regarding the Regional Passport Office of Calicut had been raised in the House several times.

MR. DÉPUTY SPEAKER: You complete it.

*(Interruptions)*

SHRI E. AHAMED: Sir, I may be protected.

MR. DEPUTY SPEAKER: You are being protected. Whatever you are saying is going on record. Therefore, why do you worry?

SHRI E. AHAMED: The Ministers are here.

MR. DEPUTY SPEAKER: The Ministers are also carefully and consciously hearing what you are saying.

SHRI E. AHAMED: The Minister in charge of External Affairs is here that is why I am raising.

*(Interruptions)*

Those people who wanted to go to other countries, especially the Gulf countries, the

are facing a lot of difficulty. It is because they have to go to Gulf countries for employment. Since there is no employment in this country, therefore, they want to go to the Gulf countries. They are not able to obtain the Passports from the Regional Passport Office at Calicut.

There are four laminating machines in Calicut and out of which, one is only working. When these machines are not functioning how can the ordinary man get the Passport?

(Interruptions)

MR. DEPUTY SPEAKER: Now, the Zero Hour is over. I am going to other subjects. Now, Papers to be laid on there Table of the House.

12.53 hrs.

#### PAPERS LAID ON THE TABLE

##### **Annual Report on review of the Working of Coffee Board**

[English]

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1991-92.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board for the year 1991-92.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No LT-3546/93]

##### **Notification under light House Act, 1927 and Annual Administration Report and Review on the working of Mormango Port Trust for 1991-92.**

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): I beg to lay on the Table:-

- (1) A copy of the Notification No. S.O. 34 (E) (Hindi and English versions) published in Gazette of India dated the 7th January, 1993 directing that with effect from the day following the expiration of thirty days from the 7th January, 1993 Light-dues shall be payable at all ports in India in respect of all Foreign Going Vessels, Home Trade Vessels and Sailing Vessels described in the Notification under sub-section (4) of section 10 of the Lighthouse Act, 1927.

[Placed in Library. See No LT-3547/93]

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust for the year 1991-92 together with accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Port Trust for the year 1991-92.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above

[Placed in Library See No. LT- 3540/93]

##### **Notifications under Export (Quality Control Inspection) Act**

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN